

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No. 78655 of 2018**

Arising out of Order-in-Appeal No. 41/SLG-CGST/2018 Dated 28.06.2018 passed by  
Commissioner of Central Goods, Service Tax & Central Excise, Siliguri.

**M/s. Savitri Plastic Private Limited**

(Vill.- Langalpota, Bishnupur, Rajarhat  
Dist.-Nort 24 Paragnas, Kolkata-700135)

**Appellant**

*VERSUS*

**Commr. of CGST & Central Excise, Kolkata North  
Commissionerate**

(GST Bhawan, 180, Rajdanga Main Road,  
Shantipally, Kolkata-700107)

**Respondent**

**WITH**

**Excise Appeal No. 78656 of 2018**

Arising out of Order-in-Appeal No. 41/SLG-CGST/2018 Dated 28.06.2018 passed by  
Commissioner of Central Goods, Service Tax & Central Excise, Siliguri.

**Mr. Siddharth Sureka**

**C/o. M/s. Savitri Plastic Private Limited**

(Vill.- Langalpota, Bishnupur, Rajarhat  
Dist.-Nort 24 Paragnas, Kolkata-700135)

**Appellant**

*VERSUS*

**Commr. of CGST & Central Excise, Kolkata North  
Commissionerate**

(GST Bhawan, 180, Rajdanga Main Road,  
Shantipally, Kolkata-700107)

**Respondent**

**APPEARANCE :**

Mr. S. P. Sidhhanta, Consultant for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**FINAL ORDER NO.75194-75195/2023**

Date of Hearing : 31<sup>st</sup> March 2023

Date of Decision : 31<sup>st</sup> March 2023

**Excise Appeal No. 78655 & 78656 of 2018****ORDER**

The Appellants submit that they have opted for SVLDR Scheme and they have sent copies of SVLDRS-1 & SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeals are dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)**  
**Member (Judicial)**

Pooja